

Arunachal Pradesh	Onland
R-7, C-2, HE-E, R-9, WI-10, B-174	West Coast offshore
AN-32	
Mahanadi basin	East Coast
North East Coast.	offshore

(b) Oil exploration is proposed in the following new areas in 1985-86 :

<i>Onshore</i>	<i>Offshore</i>
Gujarat	East Coast
Rajasthan	West Coast
Himachal Pradesh	Andaman.
J & K	
West Bengal	
Assam	
Nagaland	
Tripura	
Andhra Pradesh	
Tamil Nadu	
Orissa	

(c) USSR is collaborating with India in oil exploration in Ranaghat-Jaguli-Krishna-nagar area and in drilling well Bodra-2 in West Bengal on the basis of payments for services rendered.

Revival of Sick Wells

6485. SHRI N. DENNIS : Will the Minister of PETROLEUM be pleased to state :

(a) whether study has been made regarding the petroleum wells in the country having become sick;

(c) whether it is a fact that India has not taken technical knowledge and machinery to revive many of the sick petroleum wells in the country; and

(c) if so, the number of sick wells and whether Government have entered into an agreement with any foreign country with a view to revive these sick wells ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA) : (a) and (b). Yes, Sir. The ONGC and OIL constantly monitor sick wells for remedial measures. They possess considerable technical knowledge and equipment for the purpose. Occasionally they also avail of the services of foreign experts to supplement their efforts.

(c) There were 395 sick oil wells as on 1.4.1985.

A contract for revival of sick wells has been concluded which envisages import of equipment and services of Soviet experts. Currently, two Soviet teams are working in Gujarat on sick wells.

Assistance by USSR for Oil and Gas Explorations and Drilling

6486. SHRI N. DENNIS : Will the Minister of PETROLEUM be pleased to state :

(a) the ratio of help rendered by the USSR in the field of oil and gas explorations and drilling; and

(b) the basic difference of terms and conditions of the contracts for the same between the USSR and other multinational companies ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA) : (a) Help in the form of Soviet expertise, material, equipment and personnel is extended by the USSR, all of which is not amenable to quantification. As such, no ratio can be worked out.

(b) The terms vary from contract to contract, as such there is no fixed difference between the two. The contracts with USSR are under Indo-Soviet bilateral agreements and payments are mostly made in Indian rupees.

Experiment on Working of Mini Cement Plants

6487. SHRI GURUDAS KAMAT : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) whether an experiment on the working of mini cement plants has been made by Government; and

(b) if so, whether the experiment has proved to be successful ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS AND IN THE MINISTRY OF HOME AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) and (b). With a view to exploit smaller limestone deposits, dispersal of cement production capacity all over the country, reduction of burden on railway transportation, lower capital costs and quicker installation and higher employment, especially in rural, hilly and other inaccessible areas, the Government announced in January, 1979 the policy for establishment of mini cement plants (capacity limited to 200 tonnes per day or 66,000 tonnes per annum). Pursuant to this policy, a number of approvals for setting up of mini cement plants have been accorded. As on 31st March, 1985, installed capacity in the mini cement sector is estimated at 1.18 million tonnes. The production from these plants has been progressively increasing. Since majority of the mini cement plants have just commenced production and have not been in production for a sufficiently long period, it is premature at this stage to say whether or not the programme of setting up mini cement plants has been successful.

[Translation]

Production of Goods of Small Scale Sector by Large Scale Industries

6489. SHRI MOOL CHAND DAGA : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) whether the goods which can be produced by small scale industries to meet the demand in the country are being produced by the large scale industries also and if so, the names of such goods and since when they are being produced;

(b) whether there is any effective Central law which prohibits large scale industries from doing so; and

(c) if so, which large scale industries were prevented from doing so and when and

what penalties have been imposed on them on being found guilty ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS AND IN THE MINISTRY OF HOME AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) to (c). One of the measures adopted to protect interests of small scale sector is to reserve certain items for exclusive manufacture in the small scale sector. At present, 873 items have been reserved for small scale sector. According to the present licensing policy, no industrial licence, either for setting up of a new industrial undertaking or for substantial expansion of an existing industrial undertaking other than a small scale unit, is granted for the manufacture of items reserved for small scale sector except on the basis of export obligation of at least 75 per cent of production.

There are, however, a number of industrial undertakings which were producing reserved items before the date of reservation. The capacity of such units has been pagged on the basis of their best production immediately prior to the date of reservation. It is, however, not possible to indicate the last of items already been produced by such industrial undertakings which are not a small scale unit, as no such statistics is centrally maintained in the Department of Industrial Development.

Polling Booths where Candidates Polled 90 per cent or more Votes

6490. SHRI RAMASHRAY PRASAD SINGH : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether the Election Commission during the last State Assembly elections has given written instructions to each District Election Officer that the result of elections after counting should not be recorded in the result sheet in case a particular candidate secures 90 per cent or more of total votes polled at any polling booth without consulting the Election Commissioner; and

(b) whether any candidate secured 90 per cent or more votes at any polling booth in the Assembly Elections held for 246 seats on 5 March, 1985 and if so, the names of such polling booths ?